

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **SKILLAR ENTERPRISES INDIA PVT LTD**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	SKILLAR ENTERPRISES INDIA PVT LTD.
2.	Date of incorporation of corporate debtor	30 JULY 2015
3.	Authority under which corporate debtor is incorporated / registered	ROC- DELHI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74140DL2015PTC283386
5.	Address of the registered office and principal office (if any) of corporate debtor	INNOV8 RAS VILAS SAKET, LOWER GROUND FLOOR, SAKET SALCON RASVILAS, DISTRICT CENTRE, SECTOR-6, PUSHP VIHAR, NEXT TO SELECT CITY WALK MALL SOUTH DELHI, DL 110 017
6.	Insolvency commencement date in respect of corporate debtor	18 MAY 2023/(ORDER RECEIVED BY IRP ON 02 AUGUST 2023)
7.	Estimated date of closure of insolvency resolution process	29 JANUARY 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	MAHESH TANEJA IBBI/IPA-002/IP-N00739/2018-19/12326
9.	Address and e-mail of the interim resolution professional, as registered with the Board	AE-173, SHALIMAR BAGH, DELHI – 110 088
10.	Address and e-mail to be used for correspondence with the interim resolution professional	MAHESH TANEJA 16/22, LGF, EAST PATEL NAGAR, NEW DELHI- 110 008 CIRP SKILLARENTERPRISESIPL@GMAIL.COM
11.	Last date for submission of claims	16 AUGUST 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE AS PER THE INFORMATION WITH THE IRP AS OF NOW.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and  (b) Details of authorized representatives are available at:	a) Web link:... <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> b) Not applicable



Notice is hereby given that the National Company Law Tribunal, NEW DELHI, COURT-V has ordered the commencement of a corporate insolvency resolution process of the **SKILLAR ENTERPRISES INDIA PVT LTD** on 18-05-2023(ORDERS RECEIVED ON 02-08-2023)

*(Handwritten signature)*

The creditors of **SKILLAR ENTERPRISES INDIA PVT LTD**, are hereby called upon to submit their claims with proof on or before **16 AUGUST 2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

MAHESH TANEJA

INTERIM RESOLUTION PROFESSIONAL

Date 03<sup>RD</sup> AUGUST 2023

Place : NEW DELHI



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